

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**88/241-242/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2018.**

**NAME OF THE COMPANY: Mr. Rahul Gupta V/s. Padam Promoters Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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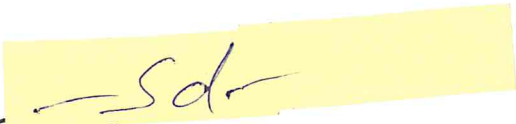
**Present:**


Mr. R.K. Gupta, Ms. Swaralipi Debray, Advocate for the  
Petitioner

Ms. Pooja Saigal, (R-1& R-II), Advocate for the  
Respondent.

**ORDER**

Renotify this case on 15<sup>th</sup> October, 2018. Learned counsel for the  
respondent prays for some time to satisfy this Bench that it is not mandatory for  
the Company to issue DIR-12.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**